

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00197/2021

Dated Wednesday the 3rd day of March Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

Kothandan. T., S/o. Thiruvengadam,
Aged about 61 years,
Residing at 83, Thiruvalluvar Street,
Udayavar Koil, Thirumazhisai,
Thiruvallur District 124.

....Applicant

By Advocate M/s. K. Nithyashree

Vs

1.Union of India,
rep by the Additional Director General of Movements,
Director General of Operational Logistics & SM,
General Staff Branch, Integrated HQ of MoD (Army),
New Delhi 110011.

2.The Commandant,
Officer's Training Academy,
Chennai 600016.

3.The Controller of Defence Accounts,
Teynampet, Chennai 600018.

4.The Chief Engineer,
Head Quarters, Southern Command,
Pune 411001.

....Respondents

By Advocate Mr. Su. Srinivasan, SCGSC

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"i. To direct the respondents to consider and pass orders on applicant's representations dated 20.12.2019 and 18.09.2020 by fixing the pay of the applicant in group D posts with effect from the year 1986 ie., from the date of his initial appointment, by granting increments for the period of casual service in terms of DOPT OM dated 09.05.2008, made applicable to those who were regularised prior to 10.09.1993, by order dated 21.07.2016 in OA No. 920/2014, with all other consequential benefits including arrears of pay and allowances and pension.

ii. To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."

2. Heard Ms. K. Nithyashree, counsel for the applicant & Mr. Su. Srinivasan, SCGSC appearing for the respondents on advance notice.

3. In view of the limited nature of the prayer, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representations of the applicant.

4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the competent authority to consider the representations dt. 20.12.2019 & 18.09.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

(S.N.Terdal)
Member(J)

03.03.2021

SKSI